

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-221(ND)/2017

IN THE MATTER OF:

M/s. Vishnu Kant Applicant/petitioner
Vs.
Curri Makers Edu Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 31.08.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioner :
For the Respondent :

ORDER

Petition mentioned.

Learned Counsel for the petitioner states that a copy of the petition has already been served and the same has been refused by all the respondents. According to the learned Counsel, the Board Meeting is fixed for 01.09.2017, in which one of the item is to issue right issue and reduce the capital ratio of the petitioner.

Notice of the petition. Process dasti.

In the meantime, the meeting posted for 01.09.2017 shall be deferred to a date beyond the date of hearing of this petition.

List the matter on 9th October, 2017.

Sd/-
**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-
**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**